

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./62/2863/2020

This the 29<sup>th</sup> day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Khursheed Ahmad Dar (Aged: 41 years) S/o Abdul Gani Dar R/o Check-I-Below.
2. Mohammad Shafi Sheikh (Aged:44 years) S/o Abdul Sattar Sheikh R/o C.B. Nath.
3. Mohammad Altaf Khan (Aged: 41 years) S/o Ghulma Nabi R/o Katibugh.
4. Riyaz Ahmad Mir (Age:43 years) S/o Abdul Rehman Mir R/o Urichersoo.
5. Abdul hamid Sheikh (Aged:41 years) S/o Abdul kabir Sheikh R/o Prichoo.
6. Zahoor Ahmad Dar (Aged: 36 years) S/o Kahliq Dar R/o Kangan, Pulwama
7. Dilshada Akhter (Aged:45 years) D/o Ghulam Rasool Wani R/o Keller
8. Rashid Ahmad Mir (Aged: 41 years, S/o Assadullah Mir R/o Babahar.
9. Tota Akhter (Aged: 40 years) S/o Ghulam Mohammad Dar/ R/o Larow.
10. Showkhat hussain Ganai (Aged: 38 years) S/o Abdul Aziz R/o Arihal.
11. Mohammad Ashraf Malik (Aged 41 years) S/o Abdul Aziz R/o Inder
12. Ghulam Mohammad Bhat (Aged 40 years) S/o Abdul Ahad Bhat R/o Drach

.....Applicants

(Advocate: Mr. S A Makroo)

**Versus**

1. Mr. Farooq Ahmad Peer Commissioner/Secretary to Govt. Rural Development Department Civil Secretariat Srinagar/Jammu..

2. Mr. Jehangir Mir, Director Rural Development Department Kashmir, Srinagar.
3. Mr. Manzoor Ahmad Sofi Assistant Commissioner Development Pulwama.
4. Mr. Fayaz Ahmad Fayaz Block Development Officer Kakapora.
5. State of Jammu & Kashmir through Commissioner/Secretary to Government Rural Development Department Civil Secretariat Jammu/Srinagar.
6. Director Rural Development Department Kashmir, Srinagar.
7. Assistant Commissioner Development Pulwama.
8. Block Development Officer, Kakapora.
9. Block Development Officer, Pulwama.

.....Respondents

(Advocate:- None)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

TA No. 2863 of 2020 titled Khursheed Ahmad Dar Vs Farooq Ahmad has been listed today. However, perusal of the file shows that actually this is a contempt application transferred from Hon'ble High Court of Jammu & Kashmir.

2. Learned counsel for the applicants submits that the main matter had become infructuous as such he does not want to press the present contempt application.
3. In any case, we have perused the present contempt application, no such case is made out by the applicant for proceeding further against the respondents.
4. Accordingly, the contempt application given the number as TA 62/2863/2020 is dismissed and notices issued stand discharged.
5. No order as to cost.

(ANAND MATHUR.)  
 MEMBER (A)

*Arun/-*

(RAKESH SAGAR JAIN)  
 MEMBER (J)